

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 37 of 2019

IN THE MATTER OF:

NSSL Pvt. Ltd.

...Appellant

Vs

UEM India Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Puneet Jaiswal, Advocate

**For Respondents: Ms. Iti Agarwal and Ms. Tamanna Goyal,
Advocates.**

ORDER

05.02.2019: Mr. Puneet Jaiswal, learned counsel for the Appellant (Operational Creditor) submits that he has instructions to withdraw the appeal as the claim of the Appellant (Operational Creditor) has been settled. In view of the statement made at the Bar, the appeal is dismissed as withdrawn. Appellant shall not be entitled to assail the same very impugned order before this Appellate Tribunal or any other competent forum.

[Justice Bansi Lal Bhat]
Member (Judicial)

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